

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/RP/2026 alongwith I.A. Nos. 32/2026, 33/2026 and 47/2026

Subject : Petition seeking review of the order dated 19.11.2025 in Petition No. 426/TL/2024 (Interlocutory applications for condonation of delay interim reliefs and urgent listing)

Petitioner : Kutch Copper Limited (KCL)

Respondents : Navinal Transmission Limited and Ors.

Petition No. 7/RP/2026 alongwith I.A. Nos. 48/2026, 49/2026 and 50/2026

Subject : Petition seeking review of the order dated 19.11.2025 in Petition No. 426/TL/2024 (Interlocutory applications for condonation of delay, interim reliefs and urgent listing).

Petitioner : Mundra Petrochem Limited (MPL)

Respondents : Navinal Transmission Limited and Ors.

Petition No. 8/RP/2026 alongwith I.A. Nos. 51/2026, 52/2026 and 53/2026

Subject : Petition seeking review of the order dated 19.11.2025 in Petition No. 426/TL/2024 (Interlocutory applications for condonation of delay, interim reliefs and urgent listing).

Petitioner : MPSEZ Utilities Limited (MUL)

Respondents : Navinal Transmission Limited and Ors.

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, KCL, MPL, MUL.
Ms. Ankita Bafna, Advocate, KCL, MPL, MUL
Shri. Harshit Singh, Advocate, KCL, MPL, MUL

Record of Proceedings

Learned counsel for the Petitioners, KCL, MPL, and MUL, submitted that these Review Petitions have been filed seeking a review of the Commission's order dated 19.11.2025 in Petition No. 426/TL/2024. Learned counsel further submitted that after passing of the order dated 19.12.2025, the National Committee on Transmission

(NCT), in its 36th meeting held on 30.12.2025, had deliberated on certain findings of the Commission in the said order. As the Minutes of the said meeting were issued on 15.1.2026, this led to a delay of about 44/45 days in filing these Review Petitions, and the Petitioners have also filed IAs for the condonation of this delay in filing of these Review Petitions.

2. Considering the submissions made by the learned counsel for the Review Petitioner, the Commission directed as under:

- a) Issue notice to the Respondents in the Review Petitions as well as IAs; and
- b) The Respondents to file their respective replies, if any, within two weeks, with a copy to the Review Petitioner(s), who may file their rejoinder, if any, within two weeks thereafter.
- c) IA Nos. 47/2026, 50/2026, and 53/2026, which had been filed for urgent listing, had served their purpose, were disposed of.

3. The Review Petitions, along with IAs, will be listed for the hearing on **19.5.2026**.

By order of the Commission
sd/-
(T.D. Pant)
Joint Chief (Law)